

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH
CIRCUIT BENCH AT RANCHI
RA/051/00050/2019
[Arising out of OA/051/00232/2019 & 4 Ors.]

Date of Order: 16/10/2019

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER
HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER

Union of India & Ors., Applicants.

- By Advocate : Shri M.A. Khan

- Versus -

Md. Shamim & Ors., Respondents.

- By Advocate:- Shri K. Banerjee

O R D E R
[In Circulation]

Per Dinesh Sharma, A.M.:- The instant Review Application has been filed by the applicants Union of India & Ors. (Respondents of OA) seeking review of our order dated 21.08.2019 passed in OA/050/00232/2019 & 4 Ors. by which the OAs were disposed of with certain directions, the operative portion of which reads as under:-

“3. Heard. The learned counsel for the respondents did not contest the claim of the applicants about the subject matter of all these OAs and the OAs decided by the Bangalore Bench being the same. Hence, the OAs are hereby disposed of in line with the decision of CAT, Bangalore Bench. The respondents are directed not to effect any further recovery. The revised pay scale, if it had been made after giving them an opportunity, will rule the field. If they were not heard, the respondents will issue them individual notices, hear them on this matter and fix their pay scales in accordance with law. Needless to say, if any amount is recovered or adjusted after the interim order was issued by this Tribunal, the

same shall also be refunded. The OAs are disposed of accordingly. No order as to costs.”

2. Perused the RA. The issue raised in the RA is factually incorrect. The Tribunal had specifically asked the counsel for the respondents about whether he was disputing/contesting the correctness of the claim of the applicant about the subject matter of those OAs and the OA decided by the Bangalore Bench being the same. The learned counsel had categorically stated that he did not. There is no mention of “did not want to contest” in this Tribunal’s order dated 21.08.2019, and the use of word “contest” instead of “dispute” does not materially change the import of that order. Since there is no error in the order, the RA is hereby dismissed in circulation.

[Dinesh Sharma]
Administrative Member

Hon’ble Mr. Jayesh V. Bhairavia, Judl. Member